

in the projects undertaken by them. The visit facilitated further discussions of these issues by the Indo-Iraq Joint Commission which had its meeting in Iraq later in October, 1981.

Supply of Sub-standard Pesticides to Farmers in Central Zone

2503. SHRI R. N. RAKESH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any survey regarding the supply of pesticides to farmers was conducted by the Central Government;

(b) whether some complaints were received by Government regarding the supply of sub-standard pesticides to farmers in the Central Zone etc; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R.V. SWAMINATHAN): (a) to (b). In October, 1980, the Government constituted 5 Survey Teams on zonal basis to report on the status of quality control machinery for pesticides existing in different States. The Survey Team on Central Zone took 98 samples and found 57 samples (about 58 per cent) to be sub-standard.

Encroachment of land by Political Party Workers in Delhi

2504. SHRI R. N. RAKESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that it has been made clear that encroachment on Government land would not be tolerated in the Capital ; and

(b) if so, whether any list of such encroachment has been prepared regarding involvement of some political party workers; and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The Delhi Development Authority has reported that no such list has been prepared. The Municipal Corporation of Delhi and New Delhi Municipal Committee have stated that no instances of involvement of political party workers in cases of encroachment have come to notice.

दिल्ली में भूमि अधिग्रहण के लिए मुआवजा

2505. श्री सज्जन कुमार :

श्री कृष्ण चन्द्र पांडे :

क्या निर्माण और आवास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ राज्य क्षेत्र दिल्ली के किसानों को दिल्ली विकास प्राधिकरण अथवा कुछ अन्य सरकारी संस्थाओं द्वारा उनसे अधिग्रहीत भूमि के लिए बाजार दरों पर मुआवजा नहीं दिया गया है और उन्हें बहुत कम दरों पर मुआवजा दिया गया है ; और

(ख) यदि हाँ, तो किसानों में बढ़ते हुए असन्तोष को खत्म करने की दृष्टि से बाजार दरों पर किसानों को पर्याप्त मुआवजा देना सुनिश्चित करने के लिए